

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH  
CHANDIGARH**

**O.A. No.060/00732/14**

**Decided on: 27.08.2014**

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)  
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Yash Pal son of Sh. Asa Ram, aged 59 years, working as Junior Telecom Officer (Group) Main Telephone Exchange, Karnal under General Manager Telecom District Karnal, Haryana.

**.....Applicant  
Versus**

1. Bharat Sanchar Nigam Limited, Janpath, New Delhi through its Chairman-cum-Managing Director.
2. Director (HR) Bharat Sanchar Nigam Limited, Bharat Sanchar Bhawan, Janpath, New Delhi.
3. Chief General Manager, Telecom, Haryana Telecom Circle, Bharat Snachar Nigam Limited, Arnbala Haryana.
4. General Manager Telecom, Distt. BSNL Sector 8, Karnal, Haryana.

**.....Respondents**

Present: Ms. Arti, counsel for the applicant

**Order (oral)**

**By Hon'ble Mr. Sanjeev Kaushik, Member(J)**

1. By way of the present O.A., the applicant has sought issuance of a direction to the respondents to consider him for grant of 2<sup>nd</sup>

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upgradation to IDA Scale of Rs.24900-50500 under Time Bound/Post Based Executive Promotion Policy for Group 'B' Level Officers of BSNL and promote him from E-2 to E-3 from 01.01.2012.

2. Learned counsel for the applicant submits that the applicant has made a representation dated 16.07.2013 followed by three reminders dated 26.08.2013, 27.01.2014 and 05.03.2014, but no decision, whatsoever, has been taken thereon. Learned counsel makes a statement that the applicant will be satisfied if a time-bound direction is issued to the respondents to consider and take a view on his representation dated 16.07.2013.
3. Considering the request of the applicant, there is no need to issue notice to the respondents and call for their reply. No prejudice will be caused to the respondents by the disposal of the case in limine as they have not yet taken a view on the representation, which they are bound to do otherwise.
4. In view of the above, we direct the respondents to consider and take a view of the representation (Annexure A-7) by passing a reasoned and speaking order within two months from the date of receipt of a copy of this order.

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5. Needless to say that we have not expressed any opinion on the merits of the case.
6. Disposed of accordingly. No costs.

*Uday Kumar Varma*  
(UDAY KUMAR VARMA)  
MEMBER (A)

*Sanjeev Kaushik*  
(SANJEEV KAUSHIK)  
MEMBER (J)

**PLACE: Chandigarh**  
**Dated: 27.08.2014.**

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